

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.223/2010(Suo Motu)

**Coram: Shri S.Jayaraman, Member
Shri M Deena Dayalan, Member**

Date of Hearing: 28-10-2010

Date of Order:30-12-2010

In the matter of:

Default in payment of Unscheduled Interchanges (UI) charges for the energy drawn in excess of the drawn schedule by Department of Power, Government of Nagaland.

In the matter of:

Department of Power, Govt. of Nagaland, Kohima

..... **Respondent**

The following was present:

Shri R Sutradhar, NERLDC

ORDER

The Commission in its order dated 4.10.2010 had directed the Respondent as under:

“3. Northern Eastern Regional Load Despatch Centre has reported that an amount of ₹ 14.14 crore is outstanding against Nagaland as on 31.8.2010 including surcharge.

4. From the above facts, it emerges that the respondent has not complied with the provisions of the UI regulations. The respondent is directed to show cause as to why action under Section 142 of the Electricity Act, 2003 should not be taken against it for non-compliance of the provisions of the UI regulations in regard to timely payment of UI charges.”



2. The Respondent has neither filed any response to the show cause notice nor has appeared before the Commission through its authorized representative or counsel. As per the report received from North Eastern Regional Load Despatch Centre, an amount of ₹ 8.04 crore has been paid towards arrears of UI during November 2010 and an amount of ₹ 8.79 crore is outstanding as on 1.12.2010.

3. Considering the fact that the outstanding UI dues have been partially liquidated by the Respondent, we intend to allow some time to the Respondent to liquidate the balance UI dues. Accordingly, we direct the Respondent to liquidate the outstanding UI dues including surcharge and the current UI dues by 10.1.2011 and report compliance.

4. The matter will be listed for further hearing on 18.1.2011.

Sd/-
(M.Deena Dayalan)
Member

Sd/-
(S.Jayaraman)
Member

